

LOK SABHA DEBATES Dated 10-12-2014

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Monday, 22nd August, 1955

The Lok Sabha met at Eleven of
the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12-01 P.M.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER SEA CUSTOMS
ACT

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): On behalf of Shri A. C. Guha, I beg to lay on the Table a copy each of the Ministry of Finance Customs Notifications Nos. 94 and 95, dated the 4th June, 1955, under sub-section (4) of section 43B of the Sea Customs Act, 1878, as inserted by the Sea Customs (Amendment) Act, 1953. [Placed in Library. See No. S-261/55].

AMENDMENTS TO RESERVE AND AUXILIARY AIR FORCES ACT RULES

The Deputy Minister of Defence (Sardar Majithia): I beg to lay on the Table, under sub-section (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952, a copy of the Ministry of Defence Notification No. S.R.O. 224, dated the 11th June, 1955, making certain amendments to the Reserve and Auxiliary Air Forces Act Rules, 1953. [Placed in Library. See No. S-262/55].

REPORT OF BANK AWARD COMMISSION

Mr. Speaker: Before I call upon the hon. Minister of Labour to lay on the Table a copy of the Report of the Bank Award Commission, I want to enquire about one thing. I saw in the Press a summary of this Report and I was just wondering how it could go to the Press before it was laid on the Table of the House.

The Minister of Labour (Shri Khandubhai Desai): I also saw it and somebody must have done this. I will get the whole question enquired into.

Shri Kamath (Hoshangabad): I suggest that it is a breach of privilege of the House too.

Mr. Speaker: That we shall consider later on. I may only point out that whenever a report is to be presented to Parliament, Government have to be very particular to see that a summary of it or information therefrom is not published in the Press before the report is presented in the Parliament. What has happened now is a very irregular practice and I do not know who is responsible for it. The Minister has promised to enquire and let us await the results of his enquiry.

Shri Khandubhai Desai: I beg to lay on the Table a copy of the Report of the Bank Award Commission. [Placed in Library. See No. S-263/55].

STATEMENT RE. RECOMMENDATIONS OF BANK AWARD COMMISSION

The Minister of Labour (Shri Khandubhai Desai): Hon. Members of